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GENERAL ADMINISTRATIVE TRIBUNAL, JODHPUR BENCH

JODHPUR

O.A. NO. 176/1995

Date of Order : 23.6.1995

C.T. Abraham

.. Applicant

Vs

Union of India & Ors.

.. Respondents

Mr. J.K. Kaushik, counsel for the applicant.

CORAM :

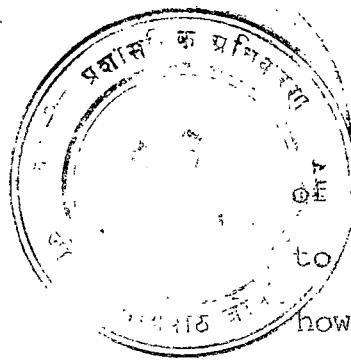
HON'BLE MR. N.K. VERMA, ADMINISTRATIVE MEMBER

BY THE COURT :

Heard Shri Kaushik, learned counsel for applicant.

2. This is a case regarding payment of Subsistence Allowance to the applicant who was placed under deemed suspension w.e.f. 25.11.80 in terms of this Tribunals order dated 22.10.92 by which the order of his removal from service was quashed. After repeated representations the respondents vide their order dated 26.12.94 have released the Subsistence Allowance for three months w.e.f. 1.11.94. Subsequently, by an another order dated 21.3.95 they have enhanced the Subsistence Allowance effective from 1.2.95 until further orders.

3. The applicant has come in this O.A. for payment



.2.

of Subsistence Allowance for the period prior to 1.11.94. No representation in this regard however, seems to have been made to the respondents before coming to the Tribunal. The O.A. is disposed of with a direction that the applicant will exhaust all available departmental remedies. The O.A. is dismissed as premature at this stage.

N.K.Verma
(N.K. VERMA)
MEMBER (A)

R/COPY

on 28/6

~~copy~~

copy of order dt. 23.6.95
sent by Regd. AD to
R-1 to 3 v/v
IN 372 fops
dated 28/6/95

copy
27.6.95

Part II and III destroyed
in my presence on 26/11/2000
under the supervision of
Section Officer as per
order dated 4/9/2000

Section Officer (Reorder)